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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 997/96

DATE OF ORDER : 16-8-96

Between :-

1. N.V.R.Prabhakara Rao
2. G.Nageswara Rao
3. S.Mallikarjuna Sharma
4. B.Manuma Reddy
5. A.Ram Mohan Rao

.... Applicants

And

1. Sr.Divisional Personnel Officer,
S.C.Railway, Vijayawada Division,
Vijayawada, Krishna District.
2. Divisional Railway Manager,
SC Railway, Vijayawada Division,
Vijayawada, Krishna District.
3. General Manager, SC Railway,
Rail Nilayam, Sec'bad.

.... Respondents

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Counsel for the Applicants : Shri M.C.Jacob

Counsel for the Respondents : Shri P.Siva Reddy, Addl.CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

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... 2.

(Oral Orders per Hon'ble Shri R.Rangarajan, Member (A)).

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Heard Sri M.C.Jacob for the applicants and Sri K.Siva Reddy for the Respondents. There are five applicants in this O.A.

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2. The applicants came on request transfer to Vijayawada Division from Guntakal Division when they were working in the grade of Rs.1400-2300 as Station Master. The applicant No.5 also came on request transfer to Vijayawada Division from Secunderabad Division while he was working in the Grade of Rs.1400-2300 in Secunderabad Division. Annexure-I indicates the dates of their joining in the Bezawada Division and the pay fixed in the Bezawada Division in the grade of Rs.1200-2040. This Annexure also shows the pay drawn by them in the grade of Rs.1400-2300 in the earst-while division. The grievance of the applicants is that their pay which they were drawing in the grade of Rs.1400-2300 while they were working in the earlier division was not protected when they joined in the Vijayawada Division in the grade of Rs.1200-2040. Applicants have ~~also~~ filed representations with the respondents requesting for the protection of pay at Annexures X, XI, XIII, XIII and XIV to the O.A. respectively. It is stated that those representations are not replied so far.

3. Aggrieved by the above, they have filed this O.A. for protection of their pay in terms of the Rule-1313 of I.R.E.C., Vol.II on their joining at Vijayawada Division in the grade of Rs.1200-2040 as Asst.Station Master as was directed by this

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Tribunal in OA 1252/94.

4. In a similar O.A.No.713/96 it was directed by this Tribunal by the judgement dt.7-8-96 to dispose of the pending representation in case of the applicants therein. As the applicants in this O.A. have also submitted their representations and as their representations are still pending, a direction to dispose of the representations of the applicants in accordance with the Law will meet the ends of justice.

5. In the result, the following direction is given :-

"Respondent No.2 should dispose of the representations of the applicants enclosed as Annexures-X, XI, XII, XIII and XIV to the O.A. in accordance with the Law taking taking due note of the Rule-1313 of IREC Vol.II and also taking due note of directions in OA 1252/94 on the file of this Bench."

6. Time for compliance is three months from the date of receipt of a copy of this order. In case the applicants gets a favourable decision from the Respondent No.2, they are entitled for the arrears only with effect from 25-7-95 (This OA was filed on 25-7-96).

7. O.A. is ordered accordingly at the admission stage itself. No order as to costs.

(R.RANGARAJAN)
Member (A)

Dated: 16th August, 1996.
Dictated in Open Court.

A. M. Raju
D. R. S.

O.A.NO.997/96

Copy to:

1. Senior Divisional Personnel Officer,
South Central Railway, Vijayawada Division,
Vijayawada, Krishna District.
2. Divisional Railway Manager,
South Central Railway,
Vijayawada Division,
Vijayawada, Krishna District.
3. The General Manager,
South Central Railway,
Railnilayam,
Secunderabad.
4. One copy to Mr.M.C.Jacob, Advocate,
CAT, Hyderabad.
5. One copy to Mr.P.Siva Reddy, Addl.CGSC,CAT, Hyderabad.
6. One copy to Library,CAT,Hyderabad .
7. One duplicate copy.

YLKR

Ans
O/P 997/86

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED: 16/8/86

ORDER/JUDGEMENT
O.A. NO./R.A./C.P. NO.

in.
O.A. NO. 987/86

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS.

YLKR

II COURT

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A/c estm of all the entries
marked paper to no

— No Spare Copy

